

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DEV LANDCON PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of the corporate debtor	DEV LANDCON PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10.07.2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Delhi) under the Companies Act-1956
4.	Corporate Identity No. of corporate debtor	U45400DL2007PTC165656
5.	Address of the registered office of corporate debtor	Registered Office : 185/15A Krishna Gali No. 4, Mauzpur, Delhi-110053.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 23.01.2020
7.	Estimated date of closure of insolvency resolution process	20.07.2020 (180 days from the commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vinay Kumar Jairath IBBI/IPA-002/IP-N00169/2017-18/10439
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address - GH-13, Flat No. 916, Paschim Vihar, New Delhi-110087 Email: Vinayjairath916@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for sending claims:- GH-13, Flat No. 916, Paschim Vihar, New Delhi-110087 Email: cirp.devlandcon@gmail.com
11.	Last date for submission of claims	06.02.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and {FORMS:- Claim by Form B: Operational Creditor except workmen & employees. Form C: Financial Creditors Form CA: Financial Creditors in a class Form D: Workmen or Employee Form E: Authorised Representative of workmen or employee Form F: Creditors (other than financial creditors & Operational Creditors)}	The Relevant Forms for the submission of the claims can be downloaded from https://ibbi.gov.in/home/downloads Physical address: C-60 3rd Floor C-block, Community Centre, JanakPuri, New Delhi-110058.
	(b) Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal (New Delhi) C-II has ordered the commencement of a corporate insolvency resolution process of the DEV LANDCON PRIVATE LIMITED on 23.01.2020.

The creditors of DEV LANDCON PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 06th February, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All Other Creditors, Operational Creditors, Workmen & Employee may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 24.01.2020
Place : New Delhi



Vinay Kumar Jairath
Registration No.: IBBI/IPA-002/IP-N00169/2017-18/10439
Interim Resolution Professional
DEV LANDCON PRIVATE LIMITED